

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2050
ANSWERED ON:19.08.2013
IRREGULARITIES IN NH PROJECTS
Jawale Shri Haribhau Madhav;Rao Shri Konakalla Narayana

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has received complaints regarding alleged irregularities in the National Highway projects under implementation in various States of the country during the last three years and the current year;
- (b) if so, the details thereof, State/UT-wise along with the action taken thereon;
- (c) whether the World Bank Institutional Integrity Unit has reported irregularities in a number of projects funded by the World Bank;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) Yes, Madam.

(b) The State/Union Territory (UT)-wise details of complaints regarding quality of construction work and irregularities in National Highway (NH) Projects under implementation in various parts of the country during last three years and the current year, along with action taken are annexed.

(c) and (d) World Bank's Institutional Integrity Unit in its report has alleged that some companies executing World Bank funded projects in respect of contract packages WB-9, WB-10, WB-12 under Lucknow-Muzaffarpur National Highways project (LMNHP) package IVA under Grand Trunk Road Improvement Project (GTRIP) and package V-C under Third National Highways Project (TNHP) have committed sanctionable practise.

(e) The basic facts regarding alleged irregularities committed by some companies in NH projects funded by World Bank was prepared by a committee constituted under the guidance of Director General (Road Development) & Special Secretary by the Ministry. Further enquiry was conducted by another Committee constituted by the Ministry based on the basic facts prepared by the first committee. The matter was subsequently forwarded to National Highways Authority of India (NHA) to verify/ ascertain facts and consequences on outcome and to take appropriate action. The Central Bureau of Investigation (CBI) has taken over the case for verification. As per Central Vigilance Commission (CVC) guidelines, once a case is taken up by CBI for investigation, parallel investigation by departmental agencies should be avoided.